

OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAMBAN

ORDER 25

DATED: 08.04.2021

In compliance to Hon'ble High Court Order No. 189 of 2021/GR dated 05.04.2021, it is submitted that entry of litigants and public into the Court premises from the very outer gate shall continue to be prohibited and taking into consideration the urgency involved, apart from virtual hearing, may, where the learned counsel for the parties/parties in person involved give their consent to appear for physical hearing, permit physical hearing in Criminal trials where accused is/are in Custody, Matrimonial Cases, MACT Cases, Cases under Section 138 of the Negotiable Instruments Act, Compromise matters or in any other matter as deemed desirable in the courts under their jurisdiction. The court under the supervision of undersigned, shall devise their own mechanism for listing of cases for physical hearing after taking consent of respective counsel, subject to their own assessment of prevailing local conditions including the intensity of COVID-19 infection. Advocate concerned in a particular case, who intend to get their case listed for physical hearing, shall give written consent for physical appearance and provide the requisite detail of the case to the concerned section through e mail ID No. ramban-dc@jk.gov.in of this office at least two days before the date of listing. The staff on duty in courts and the counsel appearing physically shall take necessary precautions, ensure physical distancing, wearing of mask and observance of SOPs and guidelines issued by the respective Governments from time to time.

(Haq Nawaz Zargar)
Pr. Distt. & Sessions Judge,
Pr. District & Sessions Judge
Ramban (J&K)

No: 102/PDSJ Rbn/Adm. Dated: 08.04.2021

Copy to:

1. Presiding Bar Association, Ramban for compliance among the Bar Members.
2. Office.

Pr. Distt. & Sessions Judge,
Ramban
Pr. District & Sessions Judge
Ramban (J&K)